

CENTRAL ADMINISTRATIVE TRIBUNAL
 BANGALORE BENCH
 * * * * *

Commercial Complex (BDA)
 Indiranagar
 Bangalore - 560 038

Dated : 30 SEP 1988

APPLICATION NO. 1115 / 88(F)

W.P. NO. _____

Applicant(s)

Shri A.M. Shankaravelu

To

Respondent(s)

v/s The M/o Finance, New Delhi & another

1. Shri A.M. Shankaravelu
 No. 20, Hutchins Road
 II Cross, St. Thomas Town
 Bangalore - 560 084

2. Shri V.A. Mohanrangam
 Advocate
 No. 24, 9th Main, 4th Block
 Jayanagar
 Bangalore - 560 011

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/STAY ORDER
 passed by this Tribunal in the above said application(s) on 27-9-88.

The copies of the application may be collected from the Registry of this Office.

Received 2 copies.

4/2/88
 Encld: As above
 30
 A.M. Shankaravelu
 Applicant.

RECEIVED
 DEPUTY REGISTRAR
 (JUDICIAL)

**In the Central Administrative
Tribunal Bangalore Bench,
Bangalore**

ORDER SHEET

1115

Application No. of 198 8(F)

Applicant

A. M. Shankaravelu

Advocate for Applicant

V. A. Mahanarangam

Respondent

V/s M/s Finance, New Delhi & another

Advocate for Respondent

Date	Office Notes	Orders of Tribunal
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TRUE COPY

R. V. Deo
DEPUTY REGISTRAR (JD)
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE

KSP/LHAR 28.9.88
Order

In this application made u/s 19, the applicant has challenged letter and Order No. 14887 (Annexure 8) of the CDA(P), Allahabad (CDA). On an examination of the application, the Registrar has opined that this Bench has no jurisdiction to entertain this application. We have perused the objections raised by the Registrar and heard Sri VH Mahanarangam, learned counsel for the applicant. In para 6(1) of his application, the applicant has stated that he retired from service on 1.11.1977 as Accounts Officer from CDA(SC), Pune. On this averment itself, which cannot now be rescinded, this application cannot be presented before this Bench. Even otherwise, the authority that has sanctioned the original pension and has modified the same on 14.8.1987 viz. CDA, is outside the territorial jurisdiction of this Bench. On the foregoing it is clear that the objections raised by the Registrar are correct. We, therefore, uphold this objection.

In the light of our above discussion, we uphold the office objections and direct that the application be returned for re-presentation before the appropriate Bench.

*Sd/-
M/s UVC
27/9/88*

*Sd/-
M/s 22/9/88*

Registered A/D

Ref : A.No. 1115/88(F)

15 Nov 88.

To

Shri A.M. Shankaravelu,
No.20, Hutchins Road,
II Cross, St. Thomas Town,
Bangalore-560 084.

Sir,

Subject:- Return of application No.1115/88 (F) for the presentation before the appropriate Bench.

.....

Your application dated 4.8.88 and its enclosures are hereby returned in four sets for the presentation before the appropriate Bench as per the Order of this Tribunal dated 27.9.88.

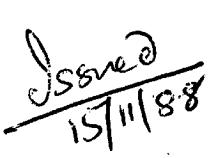
Please acknowledge receipt.

Yours faithfully,


(N. RAMAMURTHY)
Section Officer (Judicial)

encl : Application in
four sets and
endorsement dated 15 Nov 88.




Issued
15/11/88


Regd. No. 1193
dt 16/11/88. M.R. Register